

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
HARISHANKAR PAPER PRODUCTS PRIVATE LIMITED**

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	HARISHANKAR PAPER PRODUCTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	26.07.1996
3.	Authority under which Corporate Debtor is Incorporated/Registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U21012TG1996PTC024764
5.	Address of the registered office & principal office (if any) of Corporate Debtor	Plot No. 409 Survey No. 127/1 Sai Krupa Market Mahoob Mansion Malakpet Hyderabad, Telangana-500036
6.	Date of closure of Insolvency Resolution Process	11.11.2022
7.	Liquidation commencement date of Corporate Debtor	Date of Pronounce of Order: 11.11.2022 [Order Copy received thru Resolution Professional on 28.12.2022]
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	UMESH CHANDRA SAHOO Regn. No: IBBI/IPA-002/IP-N00621/2018-19/11855
9.	Address and Email of the liquidator as registered with the Board	Plot No.04, 2nd Floor, Snowdrop Apartment, Cuttack Road, Jharpada, Bhubaneshwar- 751006, Odisha Email: info@nayadarshan.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot No.04, 2nd Floor, Snowdrop Apartment, Cuttack Road, Jharpada, Bhubaneshwar- 751006, Odisha Email: harishankar@nayadarshan.com/ info@nayadarshan.com
11.	Last date for submission of Claims	27.01.2023

Notice is hereby given that the National Company Law Tribunal Cuttack Bench, Cuttack has ordered the commencement of liquidation of the **Harishankar Paper Products Private Limited** on **11th November 2022** [Order Copy received thru Resolution Professional on 28.12.2022]

The stakeholders of **Harishankar Paper Products Private Limited** are hereby called upon to submit their claims with proof on or before **27th January 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Date : 28.12.2022

Place : Bhubaneshwar

Umesh Chandra Sahoo, Liquidator

Regn No.: IBBI/IPA-002/IP-N00621/2018-19/11855

